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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഫെബ്രുവരി 27 27th February 2018 1193 കുറുഭം 15 15th Kumbham 1193 1939 ഫാൽഗുനം 8 8th Phalguna 1939	നമ്പർ } No. } 9
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Special-C)

(2)

No. 2054485/Spl.C2/2017/GAD.

NOTIFICATIONS

Thiruvananthapuram, 30th January 2018.

(1)

No. 1992989/Spl.C2/2017/GAD.

Thiruvananthapuram, 30th January 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 2-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 624/2018/GAD dated 30-1-2018, has assumed charge and rejoined duty on the forenoon of 3-11-2017.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala who has been granted leave on full allowances on 24-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 622/2018/GAD dated 30-1-2018, has assumed charge and rejoined duty on the forenoon of 27-11-2017, availing 25-11-2017 (Saturday, non-sitting day) and 26-11-2017 (Sunday-Holiday).

(3)

No. 2076913/Spl.C2/2017/GAD.

Thiruvananthapuram, 30th January 2018.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala who has been granted leave on full allowances on 20-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 623/2018/GAD dated 30-1-2018, has assumed charge and rejoined duty on the forenoon of 21-11-2017, availing 18-11-2017 (Saturday, non-sitting day) and 19-11-2017 (Sunday-Holiday).

(4)

No. 2088825/Spl.C2/2017/GAD.

Thiruvananthapuram, 30th January 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 27-11-2017 and 28-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 29-11-2017 availing holidays on 25-11-2017 (Saturday, non-sitting day) and 26-11-2017 (Sunday-Holiday) as per Notification issued under G. O. (Rt.) No. 625/2018/GAD dated 30-1-2018 .

2. The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 1-12-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 4-12-2017 availing holidays on 2-12-2017 (Milad-i-Sherif-Holiday) and 3-12-2017 (Sunday-Holiday) as per Notification issued under G. O. (Rt.) No. 625/2018/GAD dated 30-1-2018.

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department**Labour and Skills (A)**

ORDERS

(1)

G. O. (Rt.) No. 33/2018/LBR.

*Thiruvananthapuram, 11th January 2018.**Read:—*1. G. O. (Ms.) No. 18/2017/LBR dated 27-3-2017.

2. Letter No. D-546/17 dated 23-8-2017 from Sri K. S. Anilkumar, Industrial Tribunal, Idukki, Peermade.
3. Letter No. IR(6) 12501/2017 dated 27-11-2017 from the Labour Commissioner, Thiruvananthapuram.
4. (i) ECC 5/15 for OP 1 & 2
(ii) ECC 15/15 for OP 1
(iii) ECC 51/15 for OP
(iv) ECC 31/16 for OP
(v) ECC 67/15 for OP
(vi) ECC 2/17 for OP
(vii) ECC 127/14 for OP
(viii) ECC 103/14 for OP
(ix) ECC 84/14 for OP 5 & 6

As per the Government order read as 1st paper above Sri K. S. Anilkumar was appointed as the Industrial Tribunal, Idukki. Sri K. S. Anilkumar as per the letter read as second paper above, requested the Government to transfer nine Employment Compensation Cases which he handled as an Advocate prior to his appointment as the Industrial Tribunal, Peermade, Idukki to Industrial Tribunal, Kollam. In his report the Labour Commissioner has requested to transfer the nine cases to Industrial Tribunal, Kollam.

Government have examined the matter in detail and are pleased to transfer the cases read as paper 4 to Industrial Tribunal, Kollam.

The Industrial Tribunal, Kollam are requested to dispose the above cases as earlier as possible by camp sittings.

(2)

G. O. (Rt.) No. 37/2018/LBR.

Thiruvananthapuram, 11th January 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Yusuf, C. I., Proprietor, Misba Parda, Aliya Complex, Near Head Post Office,